

IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH : BANGALORE
BEFORE SHRI. CHANDRA POOJARI, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER

IT(TP)A No.273/Bang/2017
Assessment Year : 2012-13

M/s. Luwa India Pvt. Ltd., No. 3P, 4P & 5P, Gangadharanapalya Village, Kasaba Hobli, Off Tumkur Road, Nelamangala, Bangalore Rural District – 562123. PAN: AAACL3106B	Vs.	The Assistant Commissioner of Income-tax, Circle 4(1)(1), Bangalore.
APPELLANT		RESPONDENT

Assessee by	:	Shri Manju Prasad. CA
Revenue by	:	Shri Sumer Singh Meena, CIT-OSD(DR)

Date of Hearing	:	18-10-2021
Date of Pronouncement	:	28-10-2021

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeal by the assessee has been filed by assessee against the final assessment order dated 20/12/2016 passed by Ld.AO for assessment year 2012-13.

2. The assessee has filed a letter stating that the assessee has opted to settle the dispute in its appeal under Direct Taxes Vivad Se Vishwas Act, 2020. It is further stated that the assessee has filed Form No.1, 2 & 3 for the appeal filed by the assessee.

Accordingly it is submitted that appeal of the assessee may be dismissed as withdrawn.

3. We heard Ld D.R, who did not object to the prayer of the assessee. Since the issues contested in the appeal of the assessee have been settled under the Direct Taxes Vivad Se Vishwas Act, 2020, we dismiss the appeal of the assessee as withdrawn. However, we give liberty to the assessee to seek recall of this order in accordance with law, if the circumstances so warrant.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 28th October, 2021.

Sd/-
(CHANDRA POOJARI)
Accountant Member

Sd/-
(BEENA PILLAI)
Judicial Member

Bangalore,
Dated, the 28th October, 2021.
/MS /

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar,
ITAT, Bangalore